

In the National Company Law Tribunal, Jaipur

CP No. 96 (ND)/2017

TA No. 42/2018

UNDER SECTION 241-242 OF COMPANIES ACT, 2013

In the matter of:

M/s. Dinesh Kumar Jalan & Ors. Applicant/Petitioners

VS.

M/s. Prestige City Developers Pvt. Ltd. & Ors.Respondent

Order delivered on 28.09.2018

Coram: Shri R. Varadharajan, Member (Judicial)

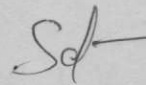
For Petitioner (s) : Amol Vyas, Adv.

For Respondent(s) : Rishabh Khandelwal for
Yash Sharma, Adv.

ORDER

Learned counsel for the parties are present. It is represented by learned counsel for the petitioner that despite the directions given by this Tribunal the respondents have not complied with the directions in relation to the inspections of meetings held in the years 2015, 2016 and 2017. Learned counsel for the respondent represents that since the leading counsel in this matter is not in a position to appear due to personal inconvenience today, a short date may be given.

Let the matter be posted on 02.11.2018 for arguments in the application.



**(R. Varadharajan)
Member (Judicial)**